



RBI/2019-2020/157

DOR.AML.BC.No.32/14.06.001/2019-20

February 07, 2020

The Chairpersons/CEOs of all the Regulated Entities

Madam/Dear Sir,

Implementation of Section 51A of Unlawful Activities Prevention Act (UAPA), 1967- Updates to ISIL (Da'esh) & Al-Qaida Sanctions List

Please refer to Section 51 of our [Master Direction on Know Your Customer dated February 25, 2016 as amended on January 09, 2020](#), in terms of which “*Regulated Entities (REs) shall ensure that in terms of Section 51A of the Unlawful Activities (Prevention) (UAPA) Act, 1967, they do not have any account in the name of individuals/entities appearing in the lists of individuals and entities, suspected of having terrorist links, which are approved by and periodically circulated by the United Nations Security Council (UNSC).*”

2. In this regard, Ministry of External Affairs (MEA) has now forwarded a press release SC/14097 dated February 04, 2020 titled ‘Security Council ISIL (Da’esh) and Al-Qaida Sanctions Committee Adds one entry [QDi.425; AMADOU KOUFA of Malian origin] to its Sanctions List’, issued by the United Nations Security Council (UNSC).

The UNSC press releases concerning amendments to the list are available at URL: <https://www.un.org/securitycouncil/sanctions/1267/press-releases>

3. Updated lists of individuals and entities linked to ISIL (Da'esh), Al-Qaida and Taliban are available at:

https://www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list
<https://www.un.org/securitycouncil/sanctions/1988/materials>

4. In view of the above, Regulated Entities (REs) are advised to ensure meticulous compliance with the aforementioned instruction pertaining to UAPA and ensure that they do not have any account in the name of individuals/entities appearing in the lists of individuals and entities, suspected of having terrorist links, circulated by the UNSC.

Yours faithfully,

(Dr. S. K. Kar)
Chief General Manager

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हिंदी आसान है, इसका प्रयोग बढ़ाएँ